

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.201 OF 2002

IN

ORIGINAL APPLICATION NO. 915 OF 2002
ALLAHABAD THIS THE 30TH DAY OF DECEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MAJ GEN K.K. SRIVASTAVA, A.M.

Satyendra Kumar Pandey,
Son of Ram Pyare Pandey,
Aged about 29 years,
Resident of Village and
Post-Pakhwaiya (Gyanpur),
District-Varanasi.

..... Applicant

(By Advocate Shri O.P. Gupta)

Versus

1. R.U. Maurya,
Sub-Divisional Inspector,
Post Offices,
Sub-Division Gyanpur,
Varanasi.

2. Bhai Lal Kannaujia,
Superintendent of Post Offices,
West Mandal,
Varanasi.

..... Respondents

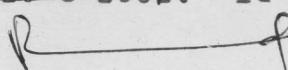
(By Advocate : Nil)

O R D E R

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this O.A Under Section 17 of Administrative Tribunals Act, 1985, applicant has prayed to punish respondents for wilful dis-obedience of the interim order dated 20-8-2002 passed by this Tribunal in O.A No. 915/02. The respondents were directed to allow the applicant to continue on the post of EDDA till the next date. Counter has been filed today stating that applicant has been re-engaged as EDDA w.e.f. 16-10-2002. It is submitted that the order has been complied with. The proceedings may be dropped.

2. Shri O.P.Gupta learned counsel for the applicant on the other hand, said that the order of this Tribunal was passed on 20-8-2002 and the respondents ought to have ~~been~~ complied with the same immediately after service of the said order, dated 20-8-2002. It is submitted that

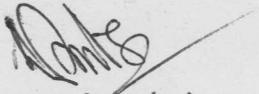


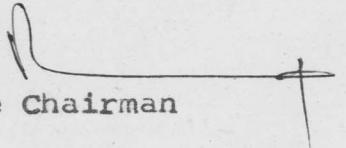
on account of delay caused by the respondents applicant has been deprived of the salary from 20-8-2002 to 15-10-2002.

3. We have considered the submissions of the counsel for the parties. However, as the interim order has already been complied with, we do not find any case of contempt for which respondents may be punished.

So far as the delay in compliance is concerned and if the applicant has suffered any loss, he may raise this question in the O.A which is still pending. Subject to aforesaid this application is dismissed.

Notices are discharged, with no order as to costs.


Member (A)


Vice Chairman

Madhu/